

**COURT-I**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA NO. 1330 OF 2019**  
**DFR NO. 2209 OF 2019**

**Dated: 29<sup>th</sup> July, 2019**

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson**  
**Hon'ble Mr. S.D. Dubey, Technical Member**

**In the matter of:**

**M/s Sahasradhara Energy Private Ltd** ..... **Appellant(s)**  
**Versus**  
**Uttar Pradesh Electricity Regulatory Commission & Ors.** ..... **Respondent(s)**

Counsel for the Appellant(s) : Mr. Anand K. Ganesan  
Mr. Utkarsh Singh  
Mr. Amal Nair

Counsel for the Respondent(s) : Mr. C.K. Rai  
Mr. Sachin Dubey  
Ms. Esha Mehrotra for R-1

**ORDER**

**IA No. 1330 of 2019 - (Application for urgent listing)**

We have heard learned counsel for the applicant/appellant.

For the reasons stated in this application, the IA is allowed and, accordingly, disposed of.

**DFR NO. 2209 OF 2019**

List the matter on **31.07.2019**.

**(S.D. Dubey)**  
**Technical Member**

*vt/mkj*

**(Justice Manjula Chellur)**  
**Chairperson**